NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

7

C.P No. 1570/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES: Fairmacs Shipping & Transport Services Pvt. Ltd.

Trimurti Corns Agro Foods Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1 Gauraneri Patil Respondenti
1/b Sujay Joshi Advocate

aurangi

2. Counsel Mr. Vishal Muglikar

alw Advocates Mr. V. N. Sunikumar

& Ms. Smriti Iha 1/6

Mulla & Mulla & Craigic

Blunt & Caroe for Petitionar

Charles !

ORDER CP No.1570/I&BP/NCLT/MB/MAH/2017

For the Corporate Debtor Counsel namely Ms. Gaurangi Patil having come forward to say that the Corporate Debtor is intended to enter into Consent Terms with the Operational Creditor, list this matter for reporting Settlement on 15.1.2018.

Sd/-

Sd/-

V. NALLASENAPATHY
Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)